

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.148/2015

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1<sup>st</sup> August, 2017, 10.30 A.M

Name of the Company	Tara Jain & Anr -Versus- The Jain China Clay Mines Pvt.Ltd & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. AKHILESH K.U. SHRIVASTAVA, ADV. }  
2. AKASH SHARMA, P.S. CS } Petitioners

Akash Sharma  
1.8.17

1. Mr. JISHNU SAHA, SR. ADVOCATE  
2. Mr. SABYASACHI CHOWDHURY, ADVOCATE  
3. Mr. DEEPNATH ROY CHOWDHURY, ADVOCATE  
4. Mr. RAJARSHI DUTTA, ADVOCATE  
5. Mr. SHYANTEE DATTA, ADVOCATE  
6. Ms. SAMAITA DAS CHOWDHURY, ADVOCATE } Respondent  
Datta  
1/8/17

01 08 2017- C.P.No.148/2015 – Tara Jain Vs. The Jain China Clay Mines Pvt. Ltd. & Ors.

## **ORDER**

Ld. Lawyer on behalf of the petitioner as well as respondent(s) are present.

Order has been reserved in C.P.No.136/2016 which is also having the same nature as in the instant case. Hence awaiting the order of C.P.No.136/2016.

Fixed on 12.09.2017.

*Sd/-*  
MANORAMA KUMARI  
MEMBER(J)